

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

14

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24/5/2016

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : TCP/102/2016  
NAME OF THE PETITIONER(S) : S. K. Ganesan  
NAME OF THE RESPONDENT(S) : Balaji Rubber & Reclaims pvt ltd & 8 ors  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. Divyainandhini. A  
(for Adv. B. Dhanraj)

Respon. 6-8

Adv. B. Dhanraj

2) for KSR & CO  
M.K. PREETHA

Counsel for  
Petitioners

M.K. Preetha

3) Sandeep Kumar  
for P. V. Vishnu

For Respondent

Sandeep Kumar

ORDER

Counsels representing both the parties are present and prayed for time to make submissions. Counsel for respondent stated that they have preferred an appeal in the Hon'ble Supreme Court in relation to the order passed by this Bench under Sec.8 of Arbitration and Conciliation Act, 1996, and prayed for time to make submissions in regard to the state of the appeal. Time is enlarged at request. Put up on 09.06.2018 alongwith the connected matters. Put up on 09.07.2018.

-st-  
(S VIJAYARAGHAVAN)  
Member (Technical)

-st-  
(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)